

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-2185(ND)/2019**

**IN THE MATTER OF:**

**M/s. Sun Control Systems (Partnership Firm)**

**...PETITIONER**

**Vs.**

**M/s. Aarcity Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9**

**Order delivered on 21.10.2019**

**Coram:**

**Shri. P.S.N. Prasad,**

**Hon'ble Member (Judicial)**

**Dr. V.K. Subburaj,**

**Hon'ble Member (Technical)**

**For the Petitioner/Op. Creditor: Mr. Sameer Rastogi, Advocate**

**For the Respondent/Co.-Debtor: Mr. Animesh Sinha, Advocate.**

**ORDER**

Counsel for the petitioner/Operational-creditor is present and submitted that affidavit of service has been filed. Advocate Sh. Animesh Sinha has appeared on behalf of the Corporate-debtor and submitted that copy of the petitioner has not been received. The counsel for the Operational-creditor is directed to provide soft copy as well as hard copy to the counsel for the Corporate-debtor. Counsel for the Corporate-debtor is directed to file Vakalatnama within three days and reply within ten days. Post the matter to 08.11.2019.

**S - d**

**(V.K. Subburaj)  
Member (T)**

**S - d**

**(P.S.N. Prasad)  
Member (J)**